

**Shrimati Renu Chakravarty:** The hon. Minister said that the entire matter has been discussed in detail. I should like to know whether the Central Government is informed about the various shootings that have taken place in the whole country with regard to this particular aspect, that is, exactly the type of injury, exactly where the shooting has been made and whether the decisions now taken are based on actual objective facts.

**Pandit G. B. Pant:** Whatever view is formed, it is based on objective facts, knowledge and experience that the persons who have to tackle the question possess.

**Shri Yajnik:** I want to know whether, as has been said by several Ministers in different States, the bullets must, according to the present rules, be used just to kill. That is to say, they are aimed at a particular portion of the body: not the lower part, feet, but right at the chest or head.

**Mr. Speaker:** That is what was exactly asked now: above and not below.

**Shri Yajnik:** I want to know the rule which is operative under which people are killed.

**Pandit G. B. Pant:** We wish that occasions for firing may not arise.

**Mr. Speaker:** What is it that the hon. Member wants? The hon. Minister, as I understood, said that the rule as it exists today is to shoot not below the knee, but above.

**Shri Nagi Reddy:** The point is, at the time of the warning, it is shot into the air, that is, in the sky, as warning. After the warning is over, the rule is that shooting should be below the knee or below the hip. The point is whether the Government is changing from that rule to the rule above the hip so that the shooting is directly for killing.

**Pandit G. B. Pant:** I shall take you into confidence.

**Some Hon. Members:** When?

**Pandit G. B. Pant:** Just now. We do not want people to be hit in such a way that their life is in danger. But, we do not want to say so. As, if this goes round, people may go on defying order and yet there will be no danger and then it will not help the cause which you and I commonly share. But, the rules have been framed in such a way as, I think, to cause the least loss of life or the least injury.

**Mr. Speaker:** Next question. Dr. K. B. Menon.

**Some Hon. Members rose—**

**Mr. Speaker:** No discussion can take place on a question.

**Shri Tangamani:** This is a different question.

**Shri Nath Pal:** It is a question of life and death.

**Mr. Speaker:** Hon. Members may choose another occasion. You cannot exhaust every question. I am not going to allow. Why can't the Members look into the rules? If they consider the matter to be important, they can have a discussion in some other manner.

**Shri Gajendra Prasad Sinha:** One matter was not clear.

**Mr. Speaker:** It cannot be cleared. Next question.

#### Basic and Non-Basic Education in Delhi

\*1589. **Dr. K. B. Menon:** Will the Minister of Education and Scientific Research be pleased to lay a statement on the Table showing:

(a) the per capita expenditure incurred on pupils in a basic school in Delhi as compared to that in a non-basic school; and

(b) the amount spent by Government on basic education as compared to the amount spent on non-basic type of education during 1956-57?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) and (b). The information is being collected and will be laid on the Table of Lok Sabha in due course.

Dr. K. B. Menon: May I know whether the Government agree with the findings of the Bihar Enquiry Committee that the standard of education in the basic schools in spite of the expenditure is not equal to the standard reached in the traditional school?

Dr. K. L. Shrimall: I do not know to which particular report the hon. Member is referring. There have been several investigations in Bihar itself. My information is that the standard in a basic school is superior to that of an ordinary traditional school.

Shri Nanjappa: In the assessment made regarding the income derived as a result of the craft introduced in the basic schools, what is the average income per school?

Dr. K. L. Shrimall: This information is not readily available.

#### Residential Accommodation for Army Officers

\*1590. Shri Ayyakannu: Will the Minister of Defence be pleased to state the progress made in providing residential accommodation to the married officers in Army?

The Deputy Minister of Defence (Shri Raghuramaiah): Nearly 73% of married officers of the Army have been provided with married residential accommodation by Government.

Shri Ayyakannu: Is it not a fact that many officers are undergoing a lot of difficulties for want of accommodation?

Shri Raghuramaiah: It is so. The policy of the Government is to do as much as they can consistently with their financial circumstances.

Shri Bhakt Darshan: May I know if any provision has been made for this purpose in the Second Five Year Plan?

Shri Raghuramaiah: Provision made in the Plan for the allotment of resi-

dential accommodation for the Army alone, is Rs. 29.5 crores.

Shri S. M. Banerjee: May I know the total number of quarters constructed for other ranks during the last two years and what percentage of them have been provided with quarters?

Mr. Speaker: This question relates to married officers.

An Hon. Member: Married other ranks.

Mr. Speaker: Does not arise out of this question. Next question.

#### Ex-Servicemen's Welfare

+

\*1591. { Shri B. S. Murthy:  
Shri Warior:

' Will the Minister of Defence be pleased to state:

(a) what special provisions are made in the Second Five Year Plan to allocate more funds for the welfare of ex-servicemen;

(b) whether Government had received any representations in this matter from any of the ex-servicemen's organisations; and

(c) if so, whether Government propose to take any steps in the matter?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesingh Rao Gaekwad): (a) No special provision has been made, nor any funds allocated, in the Second Five Year Plan specifically for the welfare of ex-servicemen. They, along with other citizens of the country, derive equal benefit from the various welfare schemes in the Plan.

(b) No.

(c) Does not arise.

Shri B. S. Murthy: May I know what is the special responsibility of the Defence Ministry as far as ex-servicemen's welfare is concerned?

The Minister of Defence (Shri Krishna Menon): This Ministry has